

Central Administrative Tribunal
HYDERABAD BENCH : AT HYDERABAD

(29)

O.A. No. 103/92

Date of Decision : 12.2.92

Ex-Acc:

Mr. G. Sudhakar and another Petitioner.
Mr. P. Krishna Reddy Advocate for the
petitioner (s)
Versus
CPO, SC Ry, Sec'bad and 2 others Respondent.
Mr. NV Ramana Advocate for the
Respondent (s)

CORAM :

THE HON'BLE MR. R. Balasubramanian, Member (Admn.)

THE HON'BLE MR. C.J. Roy, Member (Judl.)

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgment ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?
5. Remarks of Vice Chairman on columns 1, 2, 4
(To be submitted to Hon'ble Vice Chairman where he is not on the Bench)

H
HRBS
M(A)

HCJR
M(J)

JUDGMENT OF THE DIVISION BENCH DELIVERED BY THE HON'BLE
SHRI R.BALASUBRAMANIAN, MEMBER (ADMN.)

In this OA, MA 170/92 has been filed seeking permission to add additional applicants in the single original application. On explanation by the learned counsel for the applicants, Mr. P.Krishna Reddy, the Bench is satisfied that all the applicants have common interest and we allow the MA 170/92 in the OA 103/92.

2. As regards OA 103/92 itself, it was pointed out to us by the learned counsel for the applicants that a similar case viz., OA 1103/91 was decided by this Bench on 19.12.1991. On this point, Mr. N.V.Ramana, learned counsel for the respondents states that the Railways/respondents are proposing to file a review petition in OA 1103/91. Be that as it may, as of now, it is admitted that the application before us is covered by the Judgment dated 19.12.1991 in OA 1103/91. Under these circumstances, we dispose of this OA 103/92 at the admission stage itself with the same directions as in OA 1103/91 viz., "we direct the respondents that as and when the Group 'D' posts in the outsider's quota become available at Carriage Repair Shop, Tirupati or any where else in the Guntakal Division, the applicants should be

(30)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH:
AT HYDERABAD

ORIGINAL APPLICATION NO.103 of 1992

DATE OF JUDGMENT: 12th February 1992

BETWEEN:

Mr. G. Sudhakar

Mr. P. Suresh

Applicants

AND

1. The Chief Personnel Officer,
South Central Railway,
Secunderabad.

2. The Dy. Chief Mechanical Engineer,
Carriage Repair Shop,
Tirupati.

3. The Workshop Personnel Officer,
Carriage Repair Shop,
S.C.Railway,
Tirupati.

Respondents

COUNSEL FOR THE APPLICANTS: Mr. P. Krishna Reddy

COUNSEL FOR THE RESPONDENTS: Mr. N.V. Ramana,
SC for Railways.

CORAM:

Hon'ble Shri R. Balasubramanian, Member (Admn.)

Hon'ble Shri C.J. Roy, Member (Judl.)

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contd....

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(35)

.. 3 ..

considered first before considering any other case in the order of their rank in the empanelment for Group 'C' posts".

3. With these directions, the application is thus disposed of at the admission stage itself with no order as to costs.

(Dictated in the open Court).

R.Balasubramanian
(R.BALASUBRAMANIAN)
Member(Admn.)

ROY
(C.J.ROY)
Member(Judicial)


Dated: 12th February 1992. Deputy Registrar (J)

To

1. The Chief Personnel Officer,
S.C.Rly, Secunderabad.
2. The Dy.Chief Mechanical Engineer,
Carriage Repair Shop, Tirupathi.
3. The Workshop Personnel Officer,
Carriage Repair Shop, S.C.Rly, Tirupathi.
4. One copy to Mr.P.Krishna Reddy, Advocate, CAT.Hyd.
5. One copy to Mr.N.V.Ramana, SC for Rlys CAT.Hyd.
6. One spare copy.

pvm

vsn

3rd & 6th
Jan 1992

SD
26/2/92

TYPED BY
CHECKED BY

COMPARED BY
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.

V.C.

THE HON'BLE MR.R.BALASUBRAMANIAN:M(A)

AND

THE HON'BLE MR.T.CHANDRASEKHAR REDDY:
M(JUDL)

AND

THE HON'BLE MR.C.J.ROY : MEMBER(JUDL)

DATED: 12-2-1992

ORDER/JUDGMENT:

R.A/C.A/M....N.

in

O.A.N.C. 103/92

T.A.No.

(W.P.No.)

Admitted and interim directions
issued.

Allowed

Disposed of with directions.

Dismissed

Dismissed as withdrawn

Dismissed for Default.

M.A. Ordered/ Rejected

No order as to costs.

PVN.



DM
26/2/92